

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 4

IA No. 1047(CH)2024  
in  
CP (IB) No. 117/Chd/Chd/2017  
(Admitted)

**IN THE MATTER OF:**

Hajura Singh Bhim Singh

...Petitioner

Vs.

Best Foods Ltd.

...Respondent

**Under Section:** 9, 60(5) IBC 2016

**Order delivered on 30.04.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Applicant in : Mr. Atul V. Sood, Advocate  
IA No. 1047(CH)2024

For the Liquidator/ Respondent : Ms. Jasleen, Adv., Proxy for  
Mr. Abhishek Anand, Advocate

**ORDER**

**IA No. 1047(CH)2024**

The present application has been filed for seeking refund of 25 % of the bid amount along with interest which was deposited by the Applicant towards the auction for Lot 5 on 15.11.2021.

Heard. Issue notice of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered address

attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within one week.

Reply be filed within one week after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two days thereafter with a copy in advance to the counsel opposite.

List on 07.05.2024.

**Sd/-**  
**(L. N. GUPTA)**  
**MEMBER (T)**

Preeti

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**